

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No. 1**

**IA No.- 2266, 2267, 2268/ND/2021 in IB- 1226/ND/2019**

**IN THE MATTER OF:**

Ashish Bankar ... Applicant/Petitioner

Vs

M/s Nu Tek India Ltd. ... Respondent

**Order under Section 7 of IBC.**

**Order delivered on 20.05.2021**

**Coram:**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Non-Applicant : Mr. Tarang Agarwal, Adv.  
For the SBI : Mr. Siddharth Sangal  
For the IT Dept. : Mr. Shlok chandra, Adv.  
Ms. Mansie Jain

**ORDER**

IA No. 2266/ND/2021:

Application filed by liquidator seeking urgent listing of IA No. 1148/ND/2021. None appears for the liquidator. Learned Counsel for the non-applicant Samsung India Electronics Pvt. Ltd. states that the reply needs to be filed but the concerned Officer giving the instructions and his entire family is suffering from Covid-19 infection and the main counsel is also recovering from covid-19 infection. Hence, seeks longer time to file reply. Let, reply be filed within three weeks, with copy in advance to the other side.

IA No. 2267/ND/2021:

Application filed by liquidator seeking pronouncement of the order in IA No. 3528/ND/2020. None appears for the applicant. Order will be pronounced in due course. The directions in general are given not to file any application seeking pronouncement of order as the same is being done in due course. Application is dismissed.

IA No. 2268/ND/2021:

Application filed by liquidator seeking urgent listing and hearing of IA No. 1264/ND/2021. Learned Counsel for the liquidator at this stage appears and states that due to technical difficulty he could not appear in previous two applications. He further states that in compliance of the order dated 05<sup>th</sup> April 2021, he has filed additional documents in form of written submissions which has come on record. Learned Counsel Mr. Mritunjay Tiwari for the non-applicant accepts that copy is received of the written submissions. Learned Counsel appearing for non-applicant undertakes to file reply within three weeks, with copy in advance to the other side.

List on 16.07.2021.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (T)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (J)**